

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 736/99

(P)

New Delhi this the 17th day of February, 2000.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN

1. Narendra Singh S/o Sh. Mohan Singh
2. Shyam Lal, S/o Shri Mohan Ram
3. Satya Prakash S/o Sh. Surya Dev Poddar
4. Prem Nath S/o Shri Suraj Dev Poddar
5. Rajesh Rai, S/o Shri Paltan Rai
6. Laxmi, W/o Sh. Upendar Shah
7. Ali Muttu. S/o Shri Singhoden
8. Jai Kishan Rai, S/o Sh. Ram Ashish Rai
9. Bhupinder Singh, S/o Shri Mohan Singh ...Applicants

(By Advocate Shri S.L. Hans, Advocate)

-Versus-

1. Union of India
through Secretary,
Indian Council of Agricultural Research,
Krishi Bhawan,
New Delhi.
2. Director (Admn.)
Indian Agricultural Research Institute,
Pusa,
New Delhi. ...Respondents

(By Advocate Shri V.S.R. Krishna)

O R D E R (ORAL)

The only prayer that is pressed by the applicants before me is to consider them in the future appointments as casual labourers on preferential basis. The learned counsel for the respondents, however, submits that the OA is barred by limitation and that there are several people in the seniority list to be considered for appointment in future vacancies.

2. It is the admitted case of the applicants that most of the applicants have worked less than ~~200~~ days in a year. Only the applicant No.8 is said to have worked for more than 327 days in 1983. The other applicants are stated to have worked less than 50 days in one year.

(AM)

Admittedly, they had been working only during 1986-90. In the circumstances, the only relief that can be granted to the applicants is that to consider them for appointment as casual labourers in future vacancies in preference to the fresh employees, after the respondents, on verification of their record, if available, find that the applicants had been working with them as casual labourers, as claimed by them.

3. The O.A. is accordingly disposed of. No costs.

Ch. A. B. Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

"San."